

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
	03.09.2024		<p>WPSB No. 295 of 2024</p> <p><u>Hon'ble Ritu Bahri, C.J.</u> <u>Hon'ble Alok Kumar Verma, J.</u></p> <ol style="list-style-type: none"> 1. Mr. Sanjiv Chaturvedi, petitioner, party-in-person. 2. Mr. V.K. Kapruwan, learned Standing Counsel for the Union of India. 3. The prayer made by the petitioner is that his own records, which he had sought under the RTI Act, has not been given to him. 4. At this stage, counsel for the respondents says that they have not been able to file their reply to the main case. However, the respondent is still in the process of preparing the reply. 5. However, keeping in view that the petitioner has sought his own record, a direction is being given to the respondents to give the record relating to the process and decision making of the empanelment of the petitioner at the level of the Joint Secretary, who took the decision on 15.11.2022. It is being clarified that only the records relating to the petitioner's empanelment shall be supplied to the petitioner. 6. With respect to the other prayers, the date is already fixed as 22.10.2024 in the main Writ Petition. No case for pre-ponement of the case is made out. Urgency Application (IA/02/2024) is dismissed. 7. List on the date already fixed, i.e. 22.10.2024. <p style="text-align: center;"> (Alok Kumar Verma, J.) (Ritu Bahri, C.J.) 03.09.2024 03.09.2024 </p> <p>Rahul</p>